

A-19011/32/2018-Ad.I

भारत सरकार/Government of India

करपोरेट कार्य मंत्रालय/Ministry of Corporate Affairs

'A' Wing, 5<sup>th</sup> Floor, Shastri Bhawan,  
New Delhi, the 14 December, 2018

**OFFICE ORDER**

In pursuance of Department of Personnel & Training's Office Memorandum No. 4/2/2018-CS-II(A) dated 22<sup>nd</sup> November, 2018 and 26<sup>th</sup> October 2018, Smt Meena Lalwani regular Personal Assistant of CSSS, is appointed as Private Secretary of CSSS on ad hoc basis in Ministry of Corporate Affairs w.e.f. 13<sup>th</sup> December 2018 (FN) for the period upto 30.06.2019 or till the post are filled up on regular promotion or until further orders, whichever is earlier.

2. The ad-hoc appointment is subjected to the following terms and conditions stipulated in DoPT's OM No 4/2/2018-CS-II(A) dated 22<sup>nd</sup> November, 2018 and 26<sup>th</sup> October 2018-

- i. The ad-hoc appointment shall not confer on the appointee any right to continue in the grade indefinitely or for inclusion in the Select List for regular appointment or to claim seniority in the grade of PS of the CSSS.
- ii. The ad-hoc appointment may be terminated at any point of time without giving reasons thereof.
- iii. The services rendered on ad-hoc basis in the Private Secretary grade would not count for the purpose of seniority in that grade or for promotion to the next higher grade.

3. The promotion of Smt Meena Lalwani, PS would be further subject to further orders which may be passed by Hon'ble Courts in the cases mentioned below and references to that extant in the connected court matters -

- i. The SLP (C) No. 30621/2011 arising out of the final judgment and order dated 15.07.2011 in CWP No. 13218/2009 passed by the Hon'ble High Court of Punjab & Haryana and other connected before the Hon'ble Supreme Court;
- ii. The SLP (C) No. 31288/2017 arising out of the Hon'ble Delhi High Court judgment dated 23.08.2017 in WP(C) No.3490/2010 filled by the All India Equality Forum & Others vs. UOI & Ors. and other related court cases in any competent court;
- iii. The WP (C) No. 1738/2017 in UOI & ANR Vs. Himanshu Prabhakar & ORS pending before Hon'ble Delhi High Court arising out of O.A No.2883/2015 with O.A No 2891/2015 and Review Petition RA No.266/2016 in CAT,PB;
- iv. Any other court cases in a connected manner

  
(Riazul Haque)

Under Secretary to the Govt. of India

To

1. Smt Meena Lalwani, PS
2. Under Secretary, CS.II [Kind attention: Shri Chirabrata Sarkar], Department of Personnel and Training, Lok Nayak Bhawan, New Delhi 110003
3. Pay and Accounts Officer, Pay and Accounts Office, Ministry of Corporate Affairs, Paryavaran Bhawan, New Delhi.
4. Cash Section, Ministry of Corporate Affairs, Shastri Bhawan, New Delhi.
5. General branch/Library/Vigilance
6. Director, Admin Section [Kind attentn: Sh B.M. Sharma] Legislative Department, Ministry of Law and Justice, Shastri Bhawan, New Delhi-110001 with reference to their Office Order A-45011/16/2012-Admn.I(LD) dated 12.12.2018. It is requested that the Service Book and the LPC of Smt Meena Lalwani, PS may be forwarded to this Ministry at the earliest.
7. e-Governance cell to update the order on the website under the category 'New Appointment'
8. Service book of Smt Meena Lalwani, PS
9. File No. A-32011/2/2018-Ad.I
10. Guard File